

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

AHMEDABAD BENCH

NO  
Promotion

B  
V.G.

**O.A. No.**  
~~XXXXXX~~

113 of 1988

DATE OF DECISION 19.4.1993.

Shri Abdul Mason Petitioner

Shri Y.V.Shah Advocate for the Petitioner(s)

Versus

Union of India and Ors. Respondent

Shri R.M.Vin Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

7/40

Mr. Abdul Mason,  
Ex. C. Permanent Way Inspector,  
Western Railway,  
Dholka,  
Dist. Ahmedabad.

...Applicant.

( Advocate : Mr. Y. V. Shah )

Versus

1. Union of India,  
through the General Manager,  
Western Railway,  
Churchgate,  
Bombay - 20.
2. Divisional Railway Manager (E),  
Western Railway,  
Bhavnagar.
3. C. Permanent Way Inspector,  
Western Railway,  
Dholka,  
Dist. Ahmedabad.

...Respondents.

( Advocate : Mr. R. M. Vin )

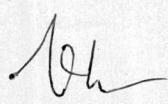
ORAL JUDGMENT

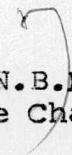
O.A. NO. 113 of 1988

Dated : 19.4.1993.

Per : Hon'ble Mr. N. B. Patel : Vice Chairman

Mr. Y. V. Shah, representing the applicant, makes a statement that the applicant of this case ~~is~~ died long back (some where in January, 1989), during the pendency of this application. His legal representative ~~have~~ have so far not come forward to prosecute the application. The application is ~~is~~ accordingly. ~~Max~~, therefore, abated and stands disposed of. No order as to costs.

  
( V. Radhakrishnan )  
Member (A)

  
( N. B. Patel )  
Vice Chairman

Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

10/2/1988

Heard learned advocates Mr.Y.V.Shah and Mr.R.M.Vin for the applicant and the respondent. Mr.Shah restricts his relief to being considered for promotion in future at the earliest opportunity. The petition be admitted. Notices be issued to respondents to reply within 45 days from the date of this order. The case be posted on 20th April, 1988 for further direction.

*Pravin*

(P.H.Trivedi)  
Vice Chairman

*Jy*

(P.M.Joshi)  
Judicial Member

a.a.bhatt